



CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH

CP 131/2001 OA 556/2000

New Delhi, this the 17th day of July, 2001

HON'BLE SHRI GOVINDAN S. TAMPI, MEMBER (A) HON'BLE SHRI SHANKAR RAJU, MEMBER (J)

- Dr. Mrs. S.Aich
 W/o Dr. R.L.Aich
 D-31, Govt. Quarters
 Dev Nagar, New Delhi 110 005.
- Dr. Sujata Senapati
 W/o Dr.T.K.Jena
 K-60C, Seikh Sarai
 Phase-II. New Delhi 110 017.
- Dr. Reeta Mongia
 W/o Dr. Jitender Mongia
 336, GH-14, Paschim Vihar
 New Delhi 110 063.
- 4. Dr. Veena Chellani W/o Dr. Mukesh Chellani DG-II, 161-C,Vikas Puri New Delhi.
- 5. Dr. Virendra Kumar Jha S/o Nunu Jha E-158, Nanak Pura New Delhi - 110021.
- Dr. Leela Kunhi Raman
 D/o M.Kunhi Raman
 21E, Pocket 3, Mayur Vihar
 Phase-I, New Delhi.
- Dr. Sucheta Tripathi
 W/o Dr. Vinod Samal
 11A, Nav Kala Apartments
 Plots 14, I.P.Extn. Delhi-92.
- Dr. Ranjana Kumari W/o Shubendu Kumar A-51, Pandara Road New Delhi.
- 9. Dr. Mrs. J.K.Das W/o Nand Kishore 51/25, Gali No.14, Nai Basti. Anand Parwat New Delhi.
- 10. Dr. Archna Robinson W/o Dr. Shenoi Robinson C-72, Inder Puri, New Delhi-12.
- 11. Dr. Vineta Tyagi W/o Dr. Sandeep Chatrath 52/25, Old Rajinder Nagar New Delhi -60.

3

O



- 12. Dr. Gayathri W/o Dr. R.O.Singh 164, Sector 3, R.K.Puram New Delhi - 110 022.
- 13. Dr. Anjala Choudhary D/o Shri P.Prashad R/o L-2, 186, DDA Flats Kalkaji, New Delhi.
- 14. Dr. Rita Roy W/o Dr. R.Mandal A-205, Pragati Vihar Hostel Lodhi Road, New Delhi-3.
- 15. Dr. Mrs. Abha Bhandari W/o Shri S.K.Bhandari 17-C, Delhi Admn. Flats Near Mahavir Nagar Extn. Vikas Puri, New Delhi.

...Petitioner

(By Advocate Shri M.N.Krishnamani, Sr. Advocate with Shri S.K.Sinha)

VERSUS

- Shri P.Chandar Mohan Pr. Secretary, Health Govt. of NCT of Delhi New Secretariat New Delhi.
- Dr. R.N.Baishya
 Director of Health Services
 Govt. of NCT of Delhi
 Saraswati Bhawan,
 E-Block, Connaught Place
 New Delhi.

...Respondents.

(By Advocate Shri B.N.Bhargava, proxy counsel for Shri Rajinder Pandita)

ORDER (ORAL)

BY HON'BLE SHRI GOVINDAN S. TAMPI,

With reference to the order passed by this Tribunal dated 10-11-2000, learned counsel for the respondents states that the needful has been done by them by issuing orders dated 4-5-2001 and 16-7-2001. Learned Sr. counsel for the petitioners Shrim.N.Krishnamani argues that the respondents have granted certain benefits to the applicants and he was not keen to pursue the CP. At the same time he desires that in addition to the benefits so granted

8

4

other benefits of service which are available to other temporary employees may also be made available and paid to the petitioners.

2. We have considered the matter. We observe that the request made by the petitioners has some basis, as the Tribunal had, while disposing the OA on 10-11-2000 indicated that respondents had been directed to grant the applicants pay scale and allowances and other service benefits as admissible to medical officers who are appointed on regular basis in the corresponding pay scales. view of the above while disposing the CP, we also direct that the benefit of the order shall be applicable in respect of other service benefits as well.

οť. 3. CP 131/2001 is accordingly disposed Notices to the alleged contemnors are discharged

S. Ram

(SHANKAR RAJU) MEMBER (J)

/vikas/

8